

[श्री राम सेवक हजारी]

हो रहा है। इसका यही कारण है कि गैर-जिम्मेदाराना और गैर-कानूनी ढंग से उन से उनकी जमीनें लेकर हरिजनों में वितरण किया गया।

आज जब आपात स्थिति से लोग निकले हैं तो अपनी दबी हुई भावना को व्यक्त कर हरिजनों पर जुल्म कर रहे हैं। यह इस सरकार की नहीं, पिछली सरकार की देन है कि आज हरिजनों पर भ्रष्टाचार हो रहा है। मैं सरकार से जानना चाहता हूँ कि क्या वह बुनियादी तौर पर चाहती है कि हरिजनों को जमीन दे, उनकी सहायता करे? यदि हाँ, तो उस को फिर से विचार करना होगा और जो जमीनें आबादी के लायक हैं, जिन पर जमींदारों के कब्जे हैं, उन के कब्जे से उन्हें निकाल कर हरिजनों को देना पड़ेगा। यह नहीं कि जमीन उन के कब्जे में हो और कागजी ढंग से हरिजनों के नाम जमीन दिखा दी जाय। आज हरिजनों के मद्देम नही है कि वह जमींदारों से लड़ सके।

MR. DEPUTY-SPEAKER. I think he can continue on the next day.

MR. DEPUTY-SPEAKER: Now it is 3.30 p. m. We take up the private Members' Business. Shri Yadvendra Dutt.

15.29 hrs.

COMMITTEE ON PRIVATE MEMBERS, BILLS AND RESOLUTIONS

SIXTH REPORT

SHRI YADVENDRA DUTT (Jaunpur): I beg to move:

"That this House do agree with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th November, 1977."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th November, 1977."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now, Bills to be introduced. Shri Chandrappan.

15.39 hrs.

COCONUT BILL\*

SHRI C. K. CHANDRAPPAN (Cannanore): I beg to move for leave to introduce a Bill to provide for the establishment of a Board for the development, promotion and protection of the coconut cultivation and to set up coconut based industries and for these purposes to levy a cess to create a coconut fund and for matters connected therewith.

MR. DEPUTY-SPEAKER The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a Board for the development, promotion and protection of the coconut cultivation and to set up coconut based industries and for these purposes to levy a cess to create a coconut fund and for matters connected therewith."

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

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†Introduction with the recommendation of the President.